

Seizure of Narcotics

995. SHBI ASHWANI KUMAR: SHRI
LAL K. ADVANI:

Will the PRIME MINISTER be pleased to state:

(a) the Statewise number of Narcotics raids and resultant seizures made during each of the last three years and the current year;

(b) the amount and names of items thus recovered and how these were disposed of and for how much each time; and

(c) the names of major drug-peddling areas identified and the channels and sources thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) A Statement indicating drug-wise —statewise seizures made in 1986 is enclosed. [See Appendix CXLI, Annexure no 39] Similar information for 1984 and 1985 are being collected and would be laid on the table of the House.

No precise value of the drugs seized can be furnished as the illicit market price varies widely depending upon various factors like purity of the drug, place of origin, local demand and supply position, etc.

While opium and morphine seized are required to be sent to the Government Opium and Alkaloid Works, Ghazipur for processing/re-processing, as the case may be, the other drugs are generally destroyed. No separate account of the earnings from the sale of drugs produced by processing contraband opium/morphine are maintained in the factory.

(c) Bombay and Delhi are reportedly the major centres for transit traffic in drugs mainly emanating from the Near and Middle East region.

Foreign commercial loans to public and private sector

996. DR. MOHD. HASHIM KIDWAI:
Will the PRIME MINISTER be pleased to state;

(a) what is the total amount of foreign commercial loans of public and private sector companies till December, 1986; and

(b) what is the position of repayment schedule?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHM DUTT): (a) Total foreign currency loans* sanctioned to public (including financial institutions) and private sector companies from January to December, 1986 totalled Rs. 1134 crores and Rs. 334 crores respectively.

(b) The repayment schedule of each foreign currency loan is distinct and depends upon the actual manner of drawal of the loan, and grace period if any. Therefore, the overall repayment schedule will be known only after the loans are actually drawn.

Facilities to N. R. I, for opening bank accounts in the country

997. SHRI K. VASUDEVA PANICKER:
Will the PRIME MINISTER be pleased to state:

(a) whether Government have given any special facilities to NRIs to open bank accounts in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHM DUTT): (a) Yes, Sir.